

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 17
CP No. 195/130/JPR/2020
Under Section 130 of
Companies Act, 2013

In the matter of:

Basant Kumar Goyal & Ors.

...Petitioners

Versus

Mentor Home Loans India Ltd. & Ors.

... Respondents

Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Petitioner : Sandeep Taneja, Adv.
Sandeep Pathak, Adv.

For the Respondent : Prakul Khurana, Adv.
Rajendra Kumar Salecha, Adv.

ORDER

In spite of availing sufficient time, the first respondent company to whom notices were issued has not filed its reply till date. However, at the request of the Ld. Counsel appearing for the first respondent company two weeks more time is granted for filing reply, failing which the respondent company will be liable to pay cost of Rs. 10,000/- to the Prime Minister's National Relief Fund. Rejoinder, if any, may be filed within 1 week thereafter. List the CP on 18.03.2021.

Sd

(Raghu Nayyar)
Technical Member

Sd

(Ajay Kumar Vatsavayi)
Judicial Member

February 25, 2021
H.M.